

Listed on : . .2015
Court No. :
Item :

SECTION-II

**IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION**

CRIMINAL MISCELLANEOUS PETITION NO. 7903 OF 2016

(Application for suspension of sentence)

IN

CRIMINAL APPEAL NO. 41 OF 2016

RANVIR SINGH

... Appellant(s)

VERSUS

STATE OF UTTAR PRADESH

... Respondent(s)

OFFICE REPORT

The Application above mentioned was listed before the Hon'ble Court on 29.06.2016 when the Court was pleased to pass the following order:

"Learned counsel for the respondent has circulated a letter seeking an adjournment, so as to enable her to file counter affidavit.

Prayer is allowed.

Counter affidavit be filed within four weeks.

Post thereafter."

It is submitted that counsel for respondent has on 25.07.2016 filed counter affidavit. Copy of the same is included in Appeal paper books.

The Application above-mentioned is listed before the Hon'ble Court with this office report.

DATED this the 27th day of July, 2016.

ASSISTANT REGISTRAR

COPY TO:

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